

is not possible for me to look into these questions. The Director-General takes note of these and takes necessary action.

SHRI MAHESWAR NAIK: It is not possible for the Minister to look into all those details. But may I know, Sir, whether the Director-General is looking into these matters?

DR. B. V. KESKAR: Yes, Sir. It is not possible always to agree that, because there is criticism of a particular person by some people, we must immediately accept the criticism and take action thereon, on account of some adverse criticism.

SHRIMATI YASHODA REDDY: I would like to know from the hon. Minister whether there are any restrictions put on commentators. And when they say something that they want to say and the truth, why should the hon. Member take objection to it . . .

MR. CHAIRMAN: You are answering Mr. Maheswar Naik.

SHRIMATI YASHODA REDDY: May I know, Sir, whether any restrictions are placed on the commentators' adverse criticism?

- (No reply.)

UNAUTHORISED CONSTRUCTIONS IN CLASS IV COLONIES

*394. **SHRI MAHESWAR NAIK:** Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether his attention has been drawn to the increasing unauthorised constructions springing up in Class IV colonies within the jurisdiction of the New Delhi Municipal Committee;

(b) whether it is a fact that some of the employees of the Public Works Department have indulged in such unauthorised constructions for them-

selves after subletting the quarters allotted to them; and

(c) what action Government are taking for demolition of the unauthorised structures?

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): (a) The Government are aware of the existence of some unauthorised constructions in Class IV colonies in New Delhi.

(b) Government have no such information.

(c) The problem of unauthorised structures in Class IV colonies is linked with the similar problem in other localities of Delhi and New Delhi. Government have been taking suitable action in the matter under the Public Premises (Eviction of Unauthorised Occupants) Act, 1958.

SHRI MAHESWAR NAIK: While the aim of the Government is to clear the city of slum conditions, why is it that the Government were not vigilant before these unauthorised constructions came into being?

SHRI ANIL K. CHANDA: As hon. Members are aware, for a considerable time, the Public Premises (Eviction) Act was held *ultra vires* of the Constitution and was inoperative. As a result, there has been a considerable accumulation of such cases. We are gradually disposing of such cases.

SHRI MAHESWAR NAIK: May I know, Sir, whether it is not a fact that the New Delhi Municipal authorities, on a number of occasions, brought this particular fact to the notice of the Ministry?

SHRI ANIL K. CHANDA: No, Sir. So far as the New Delhi Municipal Committee is concerned, they are themselves authorised to clear all those, demolish all those unauthorised structures on their land.